

Shri A. C. Guha: These State Corporations have been set up under an Act passed by this House and the Reserve Bank according to that Act is one of the shareholders of that organisation and they have their nominated directors also. In that way the Reserve Bank has certain authority over these organisations and ample opportunity to know the correct position of the working of the organisation.

Shri T. N. Singh: Who audits the accounts of these State Finance Corporations?

Shri A. C. Guha: I would like to have notice. All these are regulated by an Act passed by this House two years ago.

TECHNICAL ASSISTANCE PROGRAMME

*472. **Shri Jhulan Sinha:** Will the Minister of Finance be pleased to state how far it is a fact that some of the schemes and projects are being postponed for want of funds expected from the Technical Assistance Programme of the United Nations Organisation?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): Capital aid does not form part of the Technical Aid Programme of the United Nations. The Programme is mainly confined to provision of fellowships and scholarships and of the services of experts and ancillary equipment. A few requests in these fields have had to be postponed or withdrawn owing to the curtailment during the current year of the funds made available for the Programme.

Sarj Jhulan Sinha: May I know the reason why the assistance has been curtailed?

Shri B. R. Bhagat: I do not know, Sir, it is a matter concerning the U. N. O.

Shri N. M. Lingam: May I know the contribution by India in the current year to this Fund and if there has been any reduction; if so how much.

The Minister of Finance (Shri C. D. Deshmukh): \$ 250,000; no reduction.

MEDICINAL HERBS

*474. **Th. Lakshman Singh Charak:** Will the Minister of States be pleased to state whether any negotiation took place between the Jammu and Kashmir State authorities and the Central Government regarding the development of medical herbs in that State?

The Minister of Home Affairs and States (Dr. Katju): Some time last year a suggestion was made by the former Revenue Minister of Jammu and Kashmir State that the Government of India should encourage the development of medicinal herbs in the State by purchasing only the stocks certified as genuine by the State Forest Department. A reply was sent that the Government of India did not themselves maintain any Unani or Ayurvedic institution by which the herbs could be utilised, but the Government of Jammu and Kashmir were advised to send a list of the herbs available and their prices to the Director General of Health Services and the Director General of Supplies and Disposals. No other negotiations have taken place on the subject.

Th. Lakshman Singh Charak: What was the further progress in the matter?

Dr. Katju: No further progress.

Shri T. N. Singh: Has not the Central Drug Research Institute run by the Government of India at Lucknow made any enquiries into this subject and has it been kept informed of this?

Dr. Katju: I shall mention this fact to the authorities concerned. But I thought they were not herbs maintained for ayurvedic and unani purposes.

Shrimati Kamlendu Mati Shah: Is it true that these herbs can be found in the Himalayas in Tehri Garhwal?

Dr. Katju: I have no doubt, probably it is correct.

Shri Punnoose: Is there any proposal to explore and find out whether such medical herbs are available in other parts of India, for instance Travancore-Cochin?

Dr. Katju: I shall bear that also in mind.

STRATEGIC ROAD IN BIKANER

*475. **Shri Ajit Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government received any complaint regarding construction of a strategic road in former Bikaner State near Indo-Pakistan border, by Delhi division of Military Engineering Service and investigated by Delhi Branch of Special Police Establishment; and

(b) if so, what action has been taken by Government on it?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) A Military Court of Enquiry held an enquiry; the accused involved were ultimately exonerated.

Shri Ajit Singh: May I know when the complaint was lodged with the Special Police and when the Special Police completed its final report?

Shri Datar: Those dates are not before me.

Shri Ajit Singh: Who were the officials and contractors involved in this case?

Shri Datar: There were three officials and one contractor. As the accused have been entirely exonerated it would not be in the public interest to give their names.

Shri Ajit Singh: May I know whether it is a fact that the uncompleted portion of the road was built after the complaint was lodged with the Special Police?

Sari Datar: I have no information.

RESIDENCE OF ANDHRA STATE GOVERNOR

*476. **Shri C. R. Chowdary:** (a) Will the Minister of Home Affairs be pleased to state whether the grant of Rs. 1,50,000, to furnish the residence of the Andhra State Governor and a further sum for the maintenance of the Governor's staff is on a loan basis or is a free grant?

(b) Is the grant by way of cash?

The Deputy Minister of Home Affairs (Shri Datar): (a) Grants are made on loan basis.

(b) Yes.

Shri C. R. Chowdary: May I know whether the same facilities would be extended to the Secretariat staff there?

Shri Datar: In regard to this Government have already issued the President's Order. It gives all the details.

Sari Muniswamy: May I know whether the whole amount will be spent for movables or whether any amount will be set apart for permanent structures?

Shri Datar: It is for the Governor to decide.

Dr. Lanka Sundaram: The second part of part (a) of the question desires the following information, namely, whether a further sum for the maintenance of the Governor's staff is on a loan basis. Can we have the figures in respect of this?

Shri Datar: These figures have already been given in the government gazette. I would invite the hon. Member's attention to the gazette published on 13th September 1953.

Dr. Lanka Sundaram: In view of the fact that His Excellency the Governor of Andhra State has made a substantial surrender of his salary in view of the low finances of the State, and also in view of the fact that the present capital is a temporary capital, may I know whether